

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 602
IB-578/ND/2023

IN THE MATTER OF:
Jammu and Kashmir Bank

...PETITIONER

Vs.

M/s. Guiding Force Developers Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IB Code, 2016

Order delivered on 23.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Mr. Syed Arsalan, Adv, Mr. Prateek Khaitan, Adv, Mr. Shitij Chkaravarty, Adv, Mr. Chatanya Sharma, Adv

For the Respondent/Corporate Debtor :Adv. Divya Verma.

ORDER

Ld. Counsel for the Petitioner is present and sought further time to file rejoinder to the reply filed by the Corporate Debtor. Last opportunity is granted to the Petitioner to file their rejoinder. Ld. Counsel for the Corporate Debtor is present and submitted that they have filed their reply and now is available on the e-portal. On the request made by Ld. Counsel for the Petitioner, list the matter on **20.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)